The High Court of Orissa (Establishment of a Permanent Bench in Western Odisha) Bill, 2020

SHRI PRASANNA ACHARYA (Odisha): Sir, I move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa in Western Odisha.

The question was put and the motion was adopted.

SHRI PRASANNA ACHARYA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 2020 (amendment of Preamble and article 51A), Dr. Amar Patnaik; not present. The Lokpal and Lokayuktas (Amendment) Bill, 2021, Dr. Amar Patnaik; not present. The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2021, Dr. Amar Patnaik; not present. Now, Shri Vaiko.

The Constitution (Amendment) Bill, 2020 (omission of Article 248 and amendment of Seventh Schedule)

SHRI VAIKO (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI VAIKO: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2020 (amendment of Seventh Schedule)

DR. VIKAS MAHATME (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. VIKAS MAHATME: Sir, I introduce the Bill.